

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO:II
SPECIAL BENCH(Video Conference)**

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL
HON'BLE VEERA BRAHMA RAO AREKAPUDI-MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 09.04.2021 AT 10:30 AM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA(CAA) Merger & Amalgamation/24/2021
NAME OF THE COMPANY	HYS Foods Pvt Ltd (Transferor Co.)& Ambika Food Industries Pvt Ltd (Transferee Co.)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Counsel for the Petitioner present. He submits that there are 20 shareholders in Transferor Company and also 20 shareholders in Transferee Company.

He also submits that there is one secured creditor and five unsecured creditors.

We direct him to hold Shareholders/Creditors Meeting.

He undertook to convene the meeting of the Shareholders and Creditors of both the Companies. Submissions recorded.

Heard.

Reserved for orders.

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MEMBER TECHNICAL

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MEMBER JUDICIAL